

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.2

**Service Tax Miscellaneous Application No.75333 of 2020
(Withdrawal of Appeal)**

(On behalf of Appellant)

And

Service Tax Appeal No.71234 of 2013

(Arising out of Order-in-Appeal No.140-141/RAN/2013 dated 24.07.2013 passed by Commissioner(Appeals) of Central Excise & Service Tax, Ranchi.)

Commissioner of Central Excise & Service Tax, Ranchi

(5A, Main Road, Ranchi.)

...Appellant

VERSUS

Sanjay Kumar Gupta

.....Respondent

(At & P.O.Sayal, D, Ramgarh.)

APPEARANCE

Shri Joydip Chattopadhyay, Authorized Representative for the Appellant (s)
NONE for the Respondent (s)

CORAM: HON'BLE SHRI P.K.CHOUDHARY, MEMBER(JUDICIAL)

MISCELLANEOUS ORDER NO. 75146/2021

FINAL ORDER NO. 75436/2021

DATE OF HEARING : 12 August 2021

DATE OF DECISION : 12 August 2021

P.K.CHOUDHARY :

The present Miscellaneous Application has been filed by the Revenue praying for withdrawal of their Appeal in terms of National Litigation Policy circulated vide Board's instruction being F.No.390/Misc/116/2017-JC dated 22 August 2019.

2. Shri Joydip Chattopadhyay, learned Authorized Representative appeared on behalf of the Revenue. None appeared on behalf of the Respondent.

3. On perusal of records, I find that the amount involved in the present case is below the monetary limit of Rs.50.00 Lakhs which has been notified vide Board's Instruction being F.No.390/Misc/116/2017-JC dated 22 August 2019. Accordingly, the prayer of the Revenue is allowed and the appeal is dismissed under National Litigation Policy. Miscellaneous Application, filed by the Revenue for withdrawal of their appeal, also gets disposed of.

(Dictated and pronounced in the open Court.)

SD/
(P.K.CHOUDHARY)
MEMBER (JUDICIAL)

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